

1	2	3	4	5
Chhattisgarh	CSEB	0.99	2.20	1.21
Goa	Goa PD	1.77	2.09	0.33
Gujarat	DGVCL	3.22	3.53	0.31
	MGVCL	2.80	3.38	0.58
	PGVCL	2.17	2.55	0.38
	UGVCL	2.25	2.58	0.33
Madhya Pradesh	MP Madhya Kshetra VVCL	1.91	2.45	0.55
	MP Paschim Kshetra VVCL	2.14	2.66	0.52
	MP Purv Kshetra VVCL	2.11	2.76	0.65
Maharashtra	MSEDCL	2.16	2.66	0.49

Source: Power Finance Corporation

Supply of gas to NTPC

1000. SHRI PRASANTA CHATTERJEE:

SHRI TAPAN KUMAR SEN:

Will the Minister of POWER be pleased to state:

(a) whether Government has given any directive to NTPC to accept gas from KG-D6 basin at a rate of \$4.2/mmbtu; and

(b) if so, the reasons for such a directive when NTPC is entitled to the gas at a rate of \$2.34/mmbtu as quoted by KG-D6 gas supplier in response to an international bidding?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) No, Sir. Ministry of Power has not given any directive to NTPC to accept gas from KG-D6 basin at a rate of \$ 4.2/mmbtu (Million Metric British Thermal Units). In fact, NTPC had requested Ministry of Power for allocation of additional gas, to mitigate the current gas shortage at its existing Gas based Stations, from KG-D6 Block out of 18 MMSCMD gas allocated to power sector by the Empowered Group of Ministers (EGOM). The requested allocation of this gas was without prejudice to NTPC's right and contention of the suit filed against RIL in the Hon'ble High Court of Judicature at Bombay for specific performance of the contract and subject to RIL to keep and not to sell the interim quantity of gas under the suit.

Out of 18 MMSCMD, EGOM have allocated 2.67 MMSCMD of KG-D6 gas, plant-wise to NTPC's existing gas-based power stations at approved gas price without prejudice to NTPC's suit in Bombay High Court.

(b) In view of above, does not arise.